

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 07th day of *March*, 2007.

ORIGINAL APPLICATION NO. 203 OF 2007

HON'BLE MR. P.K. CHATTERJI, MEMBER- A.

S.K. Chatterji, S/o Sri R.B. Chatterji,
R/o 4, Nagli Crosing, Alwar (Rajasthan).

.....Applicant.

VER S U S

1. Union of India through the M/o Railways,
New Delhi.
2. Diesel Locomotive Works, Varanasi through
its General Manager .
3. Finance Advisor and Chief Accounts Officer,
Diesel Locomotive Works, Varanasi.

.....Respondents

Counsel for the Applicant: Sri S.K. Om,
Sri S.K. Pandey
Counsel for the Respondents: Sri

ORDER

The applicant earlier had approached the Hon'ble Tribunal in O.A No. 149/97, in which, the Tribunal while passing the order, had given liberty to the applicant to make a representation to the respondents regarding his claim for revised pension. The applicant, in compliance of the order of this Tribunal, made a representation dated 05.04.2006, which has not yet been decided and aggrieved by inaction of the respondents, the applicant has filed the present O.A.

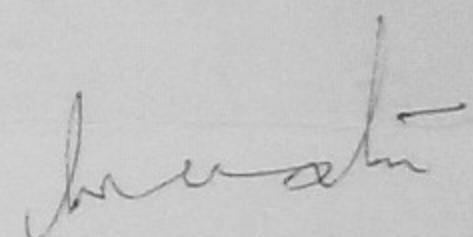
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2. As the applicant has claimed that his pension should be revised in accordance with the pay scale given by the 4th Pay Commission as on 01.01.1986, there should be no problem for the respondents to consider the representation as per rules. It is not known as to why the respondents have not considered the representation made by the applicant in accordance with earlier decision of the Tribunal. It is, therefore, directed that the respondent No. 2 i.e. General Manager, Diesel Locomotive Works, Varanasi will consider the representation of the applicant in the light of relevant rules and take appropriate decision within a period of four months from the date of receipt of a copy of this order. It is also directed that the decision should be communicated to the applicant.

3. With the aforesaid direction, the O.A is disposed off at the admission stage.



MEMBER- A.

/ANAND/